

**IN THE COURT OF SH. AJAY GULATI**  
**SPECIAL JUDGE (PC ACT) CBI-12, ROUSE AVENUE DISTRICT COURTS,**  
**NEW DELHI.**

**CC No. 271/2019**

**CBI Vs. Sanjeev Kumar and Others**

**16.7.2020**

Present : Shri Harsh Mohan Singh, Ld. PP for CBI

None for the accused persons.

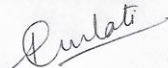
Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

The present case is at the stage of addressing of final arguments. Though the actual date fixed in this case is 5 August 2020, matter has been listed today in terms of order No. 16/DHC/2020 dated 13.6.2020 issued by the Hon'ble High Court of Delhi for exploring the possibility of hearing the final arguments through video conference.

Electronic notice (i.e. by email and/or WhatsApp) be issued to A-1 Sanjeev Kumar through the concerned Jail Superintendent as well as to Shri Kaushik Dey, Id. Counsel for A-2 Abha Singh and A-4 Ms. Kanak Lata, as also to Ld. PP for the CBI for seeking their respective consent as to whether they would want to address the final arguments through Video Conferencing.

Ld. PP, A-1 and Ld. Counsel for A-2 and A-4 be requested to send respective consent within five days.

Matter be again listed on 5.8.2020 through Video Conferencing at 10.00 AM for further proceedings.

  
( AJAY GULATI )

Spl. Judge (PC Act) CBI -12  
RADCC/New Delhi/16.7.2020